BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 23 of 2013

28.01.2014

Heard Mr. S. Dey, learned counsel appearing for and on behalf of the petitioner who submits that the respondent No. 2 has already expired as per the service report, and sought 2(two) weeks' time to obtain further instructions from the client concerned.

State has been represented by the learned Addl. Counsel Mr. S. Sen. Gupta.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 38 of 2012

28.01.2014

Heard Mr. B. Laitmon, learned counsel for the petitioner who submits that the notice has been sent by post to the respondent No. 3, but no service report has been received till date. Under the circumstances, it is directed that the learned counsel to obtain the service report from G.P.O and to file the same by way of an affidavit on the next date fixed.

Learned Sr. counsel Mr. G.S. Massar is on leave as informed by Ms. M.N. Diengdoh, learned counsel.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 45 of 2013

28.01.2014

None of the counsel has appeared.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 48 of 2013

28.01.2014

Heard Mr. H.S. Thangkhiew, learned Sr. counsel appearing for and on behalf of the respondents.

Also heard Ms. R. Paul, learned counsel appearing for and on behalf of the petitioner.

The learned counsel submits that the matter is ready to post for hearing after 3(three) weeks

List this matter after 3(three) weeks' for hearing.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 53 of 2013

28.01.2014

Heard Mr. S.D. Upadhya, learned counsel for the petitioner who submits that, steps has been taken to serve the notice upon the respondent, but yet no service report has been received till date, and sought 1(one) weeks' time.

Prayer is allowed.

List this matter after 1(one) week.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
EL.PET. No. 1 of 2013

28.01.2014

Heard Ms. H. Kristazi, learned counsel for the petitioner who prays that 2(two) weeks' time is required to file the suggested issues and documents.

Prayer is allowed.

The learned Sr. counsel Mr. G.S. Massar is on leave for and on behalf of the respondent.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P.(C) No. 189 of 2011

28.01.2014

Heard Mr. A. Khan, learned counsel who submits that he has recently been appointed and needs sometime to study the matter to which the learned Sr. counsel Mr. H.S. Thangkhiew for respondents' No. 4 and 6 has no objection.

Also heard Mr. R. Thangkhiew, learned counsel appearing for respondents' No. 5 and 7.

From order dated 27.11.2013 it appears that the Govt. counsel is directed to remain present and explain certain matters and it appears that none has appeared on behalf of the Govt. The learned Sr. GA, Mr. N.D. Chullai is directed to be present on the next date fixed.

Registry is directed to send the copy of this order to the learned Sr. GA, Mr. N.D. Chullai.

List this matter after 3(three) weeks' as suggested by the learned counsels.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P.(C) No. 214 of 2011

28.01.2014

Heard Ms. A. Kharumnuid, learned counsel who submits that her leading Sr. counsel Mr. R. Kar met with an accident and was hospitalized and applied for leave till 28.02.2014.

List this matter on 03.03.2014 to which the learned counsel for District Council Mr. S. Dey has no objection.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P.(C) No. 361 of 2011

28.01.2014

Heard Mr. B. Deb, learned counsel who submits that Mr. S.C. Shyam, learned Sr. counsel is on leave till 07.02.2014, so the matter may be listed after 07.02.2014.

Similarly, Mrs. J. Basumitra, learned counsel submits that other counsel Mr. R. Jha is also out of station and is supposed to return next week.

Considering the submissions advanced by the learned counsel, list this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P.(C)No. 131 of 2010

28.01.2014

Heard learned counsels, Mr. M.F. Qureshi, Mr. S.D. Upadhya and Ms. P. Roy.

The learned counsels suggested that the matter may be fixed on 30.01.2014 for hearing.

List this matter on 30.01.2014 for hearing.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P.(C)No. 148 of 2011

28.01.2014

List this matter next week as prayed for by Mr. S. Sen Gupta, learned GA as well as Mr. J. Lalsangliana, learned counsel.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P.(C)No. 247 of 2009

28.01.2014

Heard learned counsels Mr. R. Choudhury as well as Mr. S.D. Upadhya. Also heard Mr. H. Abraham, learned counsel for the State respondents.

Mr. R. Debnath, learned CGC is not present.

List this matter on 30.01.2014 as a fix item for hearing.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P.(C)No. 264 of 2010

28.01.2014

Heard Mr. L. Byrsat, learned counsel who submits and informed the court that Mr. S.C. Shyam, learned Sr. counsel is sick. The learned counsel for the petitioner, Mr. M. Chanda did not turn up and prays that the matter may be adjourned.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P.(C)No. 312 of 2010

28.01.2014

Heard Mr. H.S. Thangkhiew, learned Sr. counsel, Mr. R. Choudhury, learned counsel and Mr. H. Abraham, learned counsel who pointed out that this matter was part heard by the Hon'ble Mr. Justice, TNK. Singh which reflects in the note sheet dated 28.10.2013. Since the matter has been part heard by his Lordship and not released, list this matter before his Lordship.

Registry is directed to delete the name of Mr. S.K. Purkayastha as he has already expired and in his place the names of Mr. R. Choudhury, Mr. S.D. Upadhya and Mr. S.S. Das, learned counsels to be shown in the cause list.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P.(CRL) No. 12 of 2013

28.01.2014

Heard Mr. S. Sen Gupta, learned State counsel who submits that in course of the day State is going to file the affidavit-in-opposition and prays that the matter may be fixed next Monday.

Prayer is allowed with a direction to file the affidavit positively today and the petitioner if so desires can also file the counter rejoinder affidavit on or before Monday.

List this matter on Monday for hearing.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P.(CRL) No. 15 of 2013

28.01.2014

Heard Mr. S.P. Mahanta, learned counsel appearing for and on behalf of the petitioner.

None has appeared for the Central Govt.

The learned GA Mr. K.P. Bhattacharjee submits that he is yet to receive the instructions from the Govt. Department concerned and sought 2(two) weeks' time.

Since the matter involves a habeas corpus, so the matter needs to be disposed of on prior basis. However, considering the submissions advanced by the learned counsel, 2(two) weeks' time is granted to file the counter affidavit failing which the matter shall be heard and disposed of.

List this matter after 2(two) weeks.

JUDGE

D. Nary